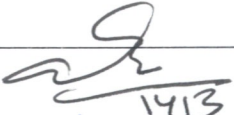


Clause.No.	Draft CERC, REC Regulation 2022	TSSLDC Comments
2 (o)	<p><b>'renewable energy sources'</b> means sources of renewable energy such as hydro, wind, solar including its integration with combined cycle, biomass, bio fuel cogeneration, urban or municipal waste and such other sources as recognized or approved by the Central Government;</p>	<p>Requested to mention the capacity of 'Hydro' generator, as in previous Central Electricity Regulatory Commission Regulation (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) regulation 2010 (Referred to as "the Principle regulations"), 'Small Hydro' is defined as Renewable Energy Source.</p>
4.	<p><b><u>4. Eligibility for Issuance of Certificates</u></b></p> <p>(2) A renewable energy generating station shall be eligible for issuance of Certificates, if it meets the following conditions:</p> <p>(a) the tariff of such renewable energy generating station has not been either determined or adopted under section 62 or section 63 of the Act, or the electricity generated is not sold either through an electricity trader or in the Power Exchange, for RPO compliance by an obligated entity;</p> <p>(b) such renewable energy generating station has not availed any</p> <ul style="list-style-type: none"> <li>(i) waiver or concessional transmission charges or</li> <li>(ii) waiver or concessional wheeling charges or</li> <li>(iii) facility of banking of electricity.</li> </ul> <p>(3) Captive generating stations based on renewable energy sources and meeting the conditions as specified under clause (2) of this Regulation in respect of renewable energy generating stations shall be eligible for issuance of Certificates: Provided that the Certificates issued to such captive generating stations to the extent of self- consumption, shall not be eligible for sale.</p> <p>(4) An obligated entity being a distribution licensee or an open access consumer, which purchases electricity from renewable energy sources in excess of the renewable purchase obligation determined by the State Commission shall be eligible for issuance of Certificates to the extent of purchase of such excess electricity from renewable energy sources.</p>	<p>As per clause 5(I B) of CERC REC Regulation, a captive generating plant (CGP) is eligible for REC Mechanism if it is commissioned only between 29.09.2010 and 31.03.2016 and registered before 30.06.2016.</p> <p>Hence, clarity is required on the period of commissioning and last date of Registration of plant at NLDC and whether the plants are eligible for REC certificates if they are commissioned after 31.03.2016.</p> <p>Separate provision shall be included in the web application of REC Mechanism in REC Registry Website (<a href="https://www.recregistryindia.nic.in">https://www.recregistryindia.nic.in</a>) while applying for REC Accreditation of RE Generator, such that self-consumption capacity shall be <math>\geq 51\%</math> of capacity of plant.</p> <p>Open Access consumers are the major buyers of RECs, and if REC benefit is given to them for the excess RPO met by them, there will be more REC sellers and less REC buyers, and hence REC market will further fall down.</p>

Clause.No.	Draft CERC, REC Regulation 2022	TSSLDC Comments
7.	<p><b><u>7. Revocation of Accreditation</u></b>  The concerned RLDC, after making an enquiry and giving notice may revoke, recording reasons for such revocation, accreditation granted to an eligible entity referred to in clause (2) of Regulation 6 of these regulations in case the eligible entity breaches any of the terms and conditions of its accreditation, the breach of which is expressly declared by such accreditation to render it liable to revocation.</p>	<p>The concerned RLDC/<b>State Agency (as applicable)</b>, after making an enquiry and giving notice may revoke, recording reasons for such revocation, accreditation granted to an eligible entity referred to in clause (2)/ <b>clause(1) (as applicable)</b> of Regulation 6 of these regulations in case the eligible entity breaches any of the terms and conditions of its accreditation, the breach of which is expressly declared by such accreditation to render it liable to revocation.</p>
8.	<p><b><u>8. Grant of Registration for Certificates</u></b></p> <p>(1) An eligible entity which has been granted accreditation for Certificates or deemed to have been granted accreditation for Certificates under these regulations, shall be eligible for grant of registration for Certificates by the Central Agency in accordance with the Procedure for Registration for Certificate to be issued by the Central Agency as part of the Detailed Procedure:  Provided that the entities granted registration for Certificates under the REC Regulations, 2010 shall be deemed to have been granted registration for Certificates under these regulations.</p> <p>(2) The registration for Certificates granted in terms of these regulations shall be valid for 15 years from the date of registration for Certificates:  Provided that the registration for Certificates granted under the REC Regulations, 2010 and deemed to have been granted registration for Certificates under these regulations shall be valid for a period of 15 years from the date of deemed registration for such Certificate.</p>	<p>(1) An eligible entity which has been granted accreditation for Certificates <del>or deemed to have been granted accreditation for Certificates under these regulations</del>, shall be eligible for grant of registration for Certificates by the Central Agency in accordance with the Procedure for Registration for Certificate to be issued by the Central Agency as part of the Detailed Procedure:  Provided that the entities granted registration for Certificates under the REC Regulations, 2010 shall be deemed to have been granted registration for Certificates under these regulations.</p> <p>The registration for Certificates granted in terms of these regulations shall be valid for <del>15 years</del> <b>10 years from the date of registration for Certificates as per CERC, Approval of modification of REC procedure Dt.24.01.2022:</b>  <del>Provided that the registration for Certificates granted under the REC Regulations, 2010 and deemed to have been granted registration for Certificates under these regulations shall be valid for a period of 15 years from the date of deemed registration for such Certificate.</del></p>

Clause.No.	Draft CERC, REC Regulation 2022	TSSLDC Comments
10.	<p><b><u>10. Issuance of Certificates</u></b></p> <p>(1) An eligible entity which has been granted registration for Certificates or deemed to have been granted registration for Certificates may apply for issuance of Certificates, to the Central Agency in accordance with the Procedure of Issuance of Certificate to be issued by the Central Agency as part of the Detailed Procedure.</p>	<p>An eligible entity which has been granted registration for Certificates <del>or deemed to have been granted registration for Certificates</del> may apply for issuance of Certificates, to the Central Agency in accordance with the Procedure of Issuance of Certificate to be issued by the Central Agency as part of the Detailed Procedure.</p>
	<p>(4) The Certificates shall be issued on the basis of the electricity generated and injected into the grid or deemed to be injected in case of self-consumption by the eligible captive generating stations based on renewable energy sources and duly accounted in the Energy Accounting System:</p> <p>(i) as per the Grid Code or the State Grid Code, as the case may be, or</p> <p>(ii) based on written communication of distribution licensee to the concerned State Load Despatch Centre or Regional Load Despatch Centre with regard to the energy input by the renewable energy generating stations and captive generating stations based on renewable energy sources which are not covered under the existing scheduling and despatch procedures.</p>	<p>(4) The Certificates shall be issued on the basis of the electricity generated and injected into the grid or deemed to be injected in case of self-consumption by the eligible captive generating stations based on renewable energy sources and duly accounted in the Energy Accounting System:</p> <p>(i) as per the Grid Code or the State Grid Code, as the case may be, <del>or</del></p> <p>(ii) based on written communication of distribution licensee to the concerned State Load Despatch Centre or Regional Load Despatch Centre with regard to the energy input by the renewable energy generating stations and captive generating stations based on renewable energy sources <del>which are not covered under the existing scheduling and despatch procedures.</del></p>
	<p>(5) The entities granted registration for Certificates or deemed to have been granted registration for Certificates under these regulations shall be eligible for issuance of Certificates for the validity period of their registration for Certificates.</p>	<p>(5) The entities granted registration for Certificates <del>or deemed to have been granted registration for Certificates</del> under these regulations shall be eligible for issuance of Certificates for the validity period of their registration for Certificates.</p>

  
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